

(a) whether Government has taken any initiative over setting up of a Return and RE-Settlement Fund to provide a reasonable level of sustenance to overseas Indian workers returning home in distress;

(b) whether because of global recession which is still to abate, the influx of overseas workers cause worry to Government; and

(e) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (c) Government is currently examining the feasibility of setting up a co-contributory Return and Rehabilitation Fund (R&RE) for overseas Indian workers to provide for resettlement on return, old age security and life insurance benefits.

The Ministry conducted a study through the Indian Council of Overseas Employment (ICOE) and also obtained reports from the Indian Missions in the Gulf. There has not been any significant return of emigrants due to the recession. The State Governments also confirmed this position when reports were called from them. As such, this is not a major cause for concern. The impact on emigration has varied from country to country. Emigration to Saudi Arabia and Kuwait increased in 2009 while it decreased in case of UAE, Bahrain and Qatar. The overall volume of emigration decreased from 8.49n lakhs in 2008 to 6.10 lakhs in 2009. However, there was no mass return of existing emigrants.

#### **Election of Office bearers of RWA in Government Colonies**

2778. PROF. ALKA BALRAM KSHATRIYA: Will the PRIME MINISTER be pleased to state:

(a) the time prescribed for election of the office bearers of Residents Welfare Association in Government colonies;

(b) the action that lies against individuals who claim to be representatives but were not elected to Residents Welfare Association or ceased to be such representative after the expiry of the stipulated term of office;

(c) the action being taken to debar such persons from using the stationery of Residents Welfare Association after expiry of their term; and

(d) the steps being taken to audit the accounts of Welfare Associations and to ensure that the collections are not siphoned away or appropriated for unauthorized purposes ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The guidelines provide that election of office bearers and members of the Managing Committee of Central Government Employees Residential Welfare Associations shall be held every two years.

(b) and (c) The guidelines provide that in case, the Secretary/Treasurer/Other Office-bearer of the outgoing Managing Committee fails/refused to hand over complete charge to the Secretary/Treasurer/Other Office-bearer of the newly elected Managing Committee within the due date, his conduct shall be viewed as 'Unbecoming of a Government Servant'. This will attract the provisions of the Central Civil Services (Conduct) Rule, 1964 rendering him liable to disciplinary action.

(d) The guidelines provide that Auditor shall be appointed by the Managing Committee before the end of March every year for audit of accounts of that financial year from amongst the regular members of the Association (other than a sitting member of the Managing/Executive Committee). He shall audit the accounts of the Association and obtain clarifications in this regard, if necessary, from the office-bearers of the Managing Committee.

#### **Irregularities found by CBI/CVC in CWG**

2779. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the PRIME MINISTER be pleased to state:

(a) the details of the complaints received regarding alleged irregularities in Commonwealth Games by CBI and CVC;

(b) whether Central Vigilance Commission has enquired the various projects of Commonwealth Games in view of alleged irregularities therein;

(c) if so, the details thereof, projectwise;

(d) whether CVC in its enquiry found that greedy games officials have played with the nation's reputation and had made money at home and abroad;